

The motion was adopted.

SHRI N. VENKATA RATNAM : I introduce the Bill.

— — —

SPECIFIC RELIEF (AMENDMENT)
BILL*

(Amendment of Section 14)

[English]

SHRI VIRDHI CHANDER JAIN : Sir, I beg to move for leave to introduce a Bill further to amend the Specific Relief Act, 1963.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Specific Relief Act, 1963.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : I introduce the Bill.

— — —

WIDOWS' PENSION BILL*

[English]

SHRI VIRDHI CHANDER JAIN : Sir, I beg to move for leave to introduce a Bill to provide for payment of pension to destitute widows.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for payment of pension to destitute widows.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Amendment of First Schedule)

[English]

SHRI VIRDHI CHANDER JAIN (Barmer) : Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI VIRDHI CHANDER JAIN : Sir, I introduce the Bill.

— — —

ANDHRA PRADESH LEGISLATIVE
COUNCIL (ABOLITION) BILL*.

[English]

SHRI G. BHOOPATHY (Peddapalli) : Sir, I beg to move for leave to introduce a Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto.”

The motion was adopted.

SHRI G. BHOOPATHY : Sir I introduce the Bill.

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*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 26-4-1985.